

REVISED FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED
OPERATING IN PURCHASE, SALE, TAKE ON LEASE OR LEASE OF ANY LANDS AND
BUILDINGS OR ANY PARTS OF BUILDING

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	M/s Ameya Eco-Zone Developers Private Limited CIN: U45200MH2007PTC167389 PAN: AAGCA1196G
2.	Address of the registered office	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andheri(West), Mumbai, Maharashtra, India, 400058
3.	URL of website	There is no website of Corporate Debtor (CD).
4.	Details of place where majority of fixed assets are located	Land parcel admeasuring 78 acres at Waghodia Distrcet, Vadodara, Gujarat.
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	Not known
7.	Number of employees/ workmen	Not known
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Since there is no website of CD, information can be sought through communication to the following email : E-mail: eo.ameyadevelopers@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Since there is no website of CD, information can be sought through communication to the following email : E-mail: eo.ameyadevelopers@gmail.com
10.	Last date for receipt of expression of interest	11.01.2025
11.	Date of issue of provisional list of prospective resolution applicants	16.01.2025
12.	Last date for submission of objections to provisional list	21.01.2025
13.	Date of issue of final list of prospective resolution applicants	25.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.01.2025
15.	Last date for submissions of resolution plans	24.02.2025
16.	Process email id to submit EOI	eo.ameyadevelopers@gmail.com

Date: 27.12.2024

Place: Mumbai

Sd/-

Avinash Ambikaprasad Shukla
Resolution Professional

For Ameya Eco-Zone Developers Private Limited

IBBI Reg. No.: IBBI/IPA-003/IP-N00243/2019-2020/12839

AFA: AA3/12839/02/070125/301093 valid upto 07.01.2025

Registered Address: Level 3, Padma Palace, Plot No.79, Sector 28, Vashi, Navi Mumbai- 400703

Malvani Branch: Savera Heights, CTS No. 287B/ Village Malvani, Opp. Malvani Police Station, Malad (West), Mumbai - 400095. Tel: 022-2882 2191 / 2882 2193. E-mail: Malvani.MumbaiNorth@bankofindia.co.in

BANK OF INDIA MALAVANI BRANCH NOTICE FOR PUBLIC AUCTION OF PLEDGED GOLD JEWELLERY / ORNAMENTS / COINS. It is hereby brought to the notice of the following gold loan borrowers, their legal heirs, persons engaged in business of gold jewellery / ornaments / coins and general public that in spite of repeated reminders / notices by the Bank, the following borrowers are not repaying their dues to the Bank.

INVITATION FOR EXPRESSION OF INTEREST FOR M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED OPERATING IN PURCHASE SALE TAKE ON LEASE OR LEASE OF ANY LANDS AND BUILDINGS OR ANY PARTS OF BUILDING (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

PUBLIC NOTICE. The undersigned hereby gives notice that the Society has issued a request from Smt. Rachana Rishi for the issuance of a new share certificate Flat No. 701, Blue Bell, Vasant Valley Phase II, Firm City Road, Near Dindoshi Bus Stop, Malad (East), Mumbai - 400097.

IDBI BANK IDBI BANK LIMITED. POSSESSION NOTICE (For Immovable Property). The undersigned being the authorised officer of IDBI Bank Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act, 2002) and in exercise of the powers conferred under Section 13(2) read with rule 3 of Security Interest (Enforcement) Rules, 2002 issued a demand notice, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the receipt of the said notice.

CAPRI GLOBAL HOUSING FINANCE LIMITED. Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013. Circle Office :- 9-B, 2nd floor, Pusa Road, Rajinder Place, New Delhi-110060

APPENDIX - IV-A [See proviso to rule 8 (6) and 9 (1)] Sale notice for sale of immovable properties. E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) and 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Table with 5 columns: Sr. No., 1. BORROWER(S) NAME ("Borrower"), 2. OUTSTANDING AMOUNT, DESCRIPTION OF THE MORTGAGED PROPERTY, 1. DATE & TIME OF E-AUCTION, 2. LAST DATE OF SUBMISSION OF EMD, 1. RESERVE PRICE, 2. END OF THE PROPERTY, 3. INCREMENTAL VALUE.

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE. 1. The Property is being sold on "AS IS WHERE IS, WHAT EVER THERE & WITHOUT RECOURSE BASIS". As such sale is without any kind of warranties & indemnities. 2. Particulars of the property / assets (viz. extent & measurements) specified in the E-Auction Sale Notice has been stated to the best of information of the Secured Creditor and Secured Creditor shall not be answerable for any error, misstatement or omission. Actual extent & dimensions may differ.

DFC First Bank Limited. Formerly known as IDFC Bank Ltd | CIN : L65110TN2014PLC097792. Registered Office: - KRM Towers, 7th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

APPENDIX - IV-A [See proviso to rule 8 (6) & 9 (1)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES. Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 (6) & 9 (1) of the Security Interest (Enforcement) Rules, 2002.

Table with 10 columns: Sr. No., Demand Notice Amount, Agreement ID, Name of Borrower (s), Co-Borrower (s) and Guarantor (s), Reserve Price Amount, EMD Amount, Date and Time of Auction, Date and Time of EMD Auction, Date and Time of Inspection, Authorized Officer Name & Contact Number.

(iv) MORTGAGED PROPERTY ADDRESS: Flat No. A/602, measuring about 570 sq.ft carpet area on the 6th floor of the Om Shri Sri Co op Housing Society Ltd., situated at Pandit Dindayal Upadhyay Road, Mulund West, Mumbai 400 080 bearing C T S No 754 situated in Village Mulund West, T Ward in Taluka Kuria, District Mumbai Suburban District, On or towards East: Harmony Tower, On or towards West: Pandit Dindayal Upadhyay Road, On or towards South: Internal Road, On or towards North: Internal Road.

GIC HOUSING FINANCE LTD. CORPORATE OFFICE / HEAD OFFICE :- GICHFL, National Insurance Building, 6th Floor, J. T. Road, Next To Astoria Hotel, Churchgate, Mumbai, 400 020. Tel: (022) 2285 1765 / 66 / 67. Email: Corporate@gichf.com. Website: www.gichfindia.com

SYMBOLIC POSSESSION NOTICE

NOTICE UNDER SUB-RULE (1) OF RULE 8 OF RULES UNDER SARFAESI ACT, 2002. WHEREAS the undersigned being the authorized officer of GICHFL, pursuant to the demand notice issued on its respective dates, under section 13(2) of SARFAESI Act 2002 calling upon you/Borrowers, the under named, to pay outstanding dues within 60 days from the date of receipt of the respective notices. You all have failed to pay the said outstanding dues within stipulated time, hence GICHFL is in exercise and having right as conferred under the provisions of sub section (4) of section 13 of SARFAESI ACT, 2002 read with rules thereunder, taken SYMBOLIC POSSESSION of the Secured Assets as mentioned herein below.

Table with 5 columns: Sr. No., Name Of The Borrowers & Co-Borrowers / File No / Name of the Branch, Address Of The Mortgage Property, Date Of Demand Notice Sent, Total Out / standing Dues as per demand notice (Amount in Rs), Symbolic Possession Notice Sent Date.

FURTHER, to this notice, the Borrowers are hereby called upon to hand over vacant and peaceful possession of the respective properties to GICHFL within 7 days from the date of this notice, else the undersigned shall be constrained to proceed to take physical possession of the above properties forcibly by adopting methods and/or may dispose the properties in line with the provisions provided under the SARFAESI ACT 2002 and rules there to.

3 GUJARAT

VADODARA

Fair organiser among three arrested day after amusement ride gates open midair

ADITIRAJA
VADODARA, DECEMBER 26

A DAY after three children, under five years of age, were thrown off from the cabins of an amusement ride when the gates allegedly opened midair at Vadodara's Royal Mela, three people were arrested in connection with the case, said officials on Thursday. The children were unharmed as they were rescued in time, said police.

The Vadodara City Police arrested the Royal Mela organiser, Nilesh Turkhiya; manager, Hemraj More, and operator of the amusement ride, Yunus Mohammad, for negligence and endangering the personal safety of others based on Wednesday evening's incident.

The City Ride Safety and Inspection Committee — set up to implement the Gujarat Amusement Rides and Gaming Zone Activity Safety Rules — on Thursday questioned the three accused, at Raopura police station, to prepare its inspection report in the case, police said, adding that they were formally arrested later in the day.

Shortly before midnight on



Wednesday, an FIR was lodged at Raopura police station against the Mela organiser, manager and ride operator, based on the complaint of Vadodara resident Jayesh Bhaliya, whose four-year-old son was among the children, who fell from the ride.

In his complaint, Bhaliya alleged that the speed of the ride had increased suddenly after the first three rotations as the operator turned on the levers.

"At that time, suddenly the door of the cabin that my son

was sitting in, opened and my son was dangling on the side. A child from another cabin of the helicopter ride also fell out as the second door opened... I immediately pulled out my child from the ride but before I could reach out for the other child, panic had ensued and the operator escaped without turning off the ride," Bhaliya said in the complaint.

The complainant alleged that another person pulled out the cables of the ride to bring it to a



Police personnel and members of the inspection committee at the venue of Royal Mela; and (above) the three accused in police custody, in Vadodara on Thursday. Express

halt, thus averting a mishap.

"While I moved to turn off the switch, another man pulled the cable out from under the base, bringing the ride to a gradual halt. We called the police control room. Although my son did not have any visible injuries, he was extremely scared... The organisers and managers of Royal Mela did not conduct appropriate inspections," the FIR quoted Bhaliya as saying. The inspection committee is also expected to

visit the Royal Mela spot to verify the permissions granted to the organisers and the actual installations on the ground as it has come to light that "the helicopter fun ride, which is under contention, was not part of the list of rides that have been granted permission".

Deputy Commissioner of Police, JC Kothiyia, said, "The fair organiser and manager and the ride operator have been arrested. Once the inspection committee submits its report, further action will be decided... The organisers had taken permissions for the fair but the committee has already begun its work on ascertaining which rides were permitted, which were installed and whether they were fit for certification".

The accused have been booked and arrested under Bharatiya Nyaya Sanhita (BNS) Sections 125 (act endangering life or personal safety of others), and 289 (negligent conduct with respect to machinery), said the police.

DCP Kothiyia added that the police will also consider invoking other sections of the BNS based on the recommendation of the inspection committee.

Veteran BJP MP points finger at taluka chief appointment; due process followed, says party

EXPRESS NEWS SERVICE
VADODARA, DECEMBER 26

SEVEN-TERM Lok Sabha MP from Bharuch and veteran BJP leader Mansukh Vasava on Thursday raised an objection to the selection of the new president for the party's Jhagadia taluka unit, calling it a "dent to the transparent image" of the party.

Vasava, who took to X to express his disappointment with the decision to appoint Sandeep Patel to the post, said that he was "strongly opposed" to the move.

Vasava said the leader does not belong to the three dominant castes — tribals, Patels or Kshatriyas — and is also "unfamiliar with the party's ideology". Vasava said, "In the entire district of Bharuch at the city and taluka levels, all appointments are to satisfaction but I have some objection over the appointment in Jhagadia taluka... Sandeep Patel, who is a deputy sarpanch of Pulwadi village, has no contribution in the party. Jhagadia is a taluka where we have had to fight against influential people to get hold... Jhagadia taluka has a majority tribal population followed by Patels and Kshatriyas. So, the party ought to have found a person accordingly. Sandeep Patel is



Mansukh Vasava

not a Patel actually. He is also part of the sand-mining nexus..."

Addressing mediapersons in Rajpipla, Vasava further alleged that Patel has "not contributed" to the party during his tenure. "Even during the Lok Sabha polls, the BJP suffered a dent in his own village. In about two or three official events of mine, this Sandeep Patel remained absent and even made several attempts to sabotage my programme as an MP in his own village. His mindset does not match the BJP ideology of nationalism," Vasava said.

He further said, "We need a leader, who can take along people of all communities, and not a person, who is associated with sand-mining businesses. I have to speak clearly; whether the party makes a change or not is the party's decision but I want to draw their attention well in time".

Vasava said several people from Jhagadia "have expressed their disappointment" with the appointment. Several names from the Rajput and Patel communities

as well as of tribal leaders, who have contributed to the party, were submitted to the observers but "vested interests" within the party "misled" the state executive, he said. Vasava said, "There are two-three cases registered against him (Patel), including one of Atrocity (Act). I do not want to rake caste issues, but Sandeep Patel has an anti-tribal mindset. The fault is not of the state executive but of the local leaders, who also have vested interests in businesses."

He further said, "When the government speaks of transparent governance and the party speaks of good governance, selecting a person like this will taint the image. Those who have come from the BJP (Bharatiya Tribal Party), do not have the mindset of the BJP."

While Patel could not be contacted for comment, BJP Gujarat spokesperson Yagnesh Dave told *The Indian Express*: "Sandeep Patel's selection was after due process. He also filled up the form like other leaders... maximum number of local leaders favoured Patel, so he was appointed. However, Mansukh Vasava is a senior leader of the party, who is an inspiration for us. So, we will also look into his complaint and take a decision accordingly."

Ice cream shop 'vandalised' in Vadodara; four held: Police

EXPRESS NEWS SERVICE
VADODARA, DECEMBER 26

THE OFFICIALS from Hami Police Station in Vadodara City Thursday arrested three men and detained a fourth minor on the charges of robbery and criminal intimidation after the accused allegedly vandalised an ice cream shop in Vadodara's Ratri Bazar premises, while trying to chase a man, who had intervened in their fight with a pani puri vendor over money, said police.

The incident took place at 10.30 pm on Wednesday when the four accused visited the Ratri Bazar near VUDA circle and ordered pani puri from a vendor.

The accused allegedly refused to pay the vendor, leading to a

heated argument, according to the police. Noticing the fight, a passerby allegedly intervened in the matter and urged the accused to pay the money. However, police said that the accused allegedly escaped from the spot without paying the vendor.

Deputy Commissioner of Police (DCP) Abhishek Gupta said that the accused returned to the Ratri Bazar shortly after, armed with lethal weapons, and started looking for the man who had intervened in their quarrel with the vendor.

In a bid to escape the attacker, the man entered an ice-cream shop but the accused allegedly chased him down and vandalised the ice-cream shop, breaking down the ice cream freezer with the weapons and causing damage

to the property, said the DCP.

Soon after the incident, the ice cream shop owner alerted the police.

DCP Gupta said, "After receiving the complaint, we dispatched a team to the spot. An offence has been registered in the case and three accused have been arrested. While two accused — Moin and Rehan — are residents of the old city in Vadodara, the other two, including one Owais Shaikh and the minor are residents of Dabhoi road".

Police said that the accused had also stolen Rs 700 from the pani puri vendor. The accused have been booked under Bharatiya Nyaya Sanhita Sections and the provisions of the Gujarat Police Act 135. A probe into the matter is underway, said police.

Two killed, two injured as fire guts 3 trucks after accident in Ahmedabad

PRESS TRUST OF INDIA
AHMEDABAD, DEC 26

TWO PEOPLE were killed and as many injured in a massive fire that destroyed three trucks following an accident in Ahmedabad in the early hours of Thursday, police said.

Four trucks were involved in the accident that occurred around 2 am on National Highway 47 near Bagodara village, about 50 km from the district headquarters, they said. Superintendent of Police Om Prakash Jat said two occupants of the truck that triggered the accident died on the spot. Two individuals from the other trucks sustained injuries and were admitted to hospital, he said. A truck carrying rolls of some packing material was headed towards Ahmedabad from Rajkot, while two trucks

loaded with rice were moving in the opposite direction.

An empty cement bulker was behind those Rajkot-bound two trucks, he said. "The driver of the truck coming from Rajkot lost control over the wheel and the vehicle hit two trucks in the opposite lane after jumping the divider. The cement bulker then rammed into the three trucks," said the official.

Soon after the accident, a fire erupted and spread quickly due to the packing material, said Jat.

"Three trucks were gutted in the fire while the cement bulker remained unaffected. The driver of the first truck and another person travelling in it lost their lives. The highway remained shut for nearly half an hour due to the fire. Traffic resumed after local police removed the wreckage and cleared the road," said the SP.

Bandhan Bank Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: +91-79-26421671-75

PHYSICAL POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in the exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s), having failed to repay the amount notice is hereby given to the public in general and particular to the borrower(s) that the undersigned has taken physical possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the loan account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset.

Name of borrower(s), & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Physical Possession Notice	Outstanding Amt. as on Date of Demand Notice
Mr. Subodhkumar D Jha Mrs. Archana Devi Subodh Kumar 20002150001186	All that part and parcel of the immovable property situated at Survey No. 20/2, Plot No. 103 to 104/P/2, House No. 2, Sahajanand Park Baroi Road, Munda, Kutch-370421, Admeasuring built up area 44 sq. mtr., Area of Land 66 mtr, Carpet area 44 mtr and bounded by: North: Plot No. 103 & 104/1, East: Land of Plot No. 102, West: 6 meter wide Internal Road, South: Plot No. 103 & 104/3	30.10.2023	22.12.2024	Rs. 10,85,968.63 (As on 30.09.2023)

Place: Munda
Date: 27/12/2024

Authorised Officer
Bandhan Bank Limited

VACANCY NOTICE

HIGH COURT OF DELHI DELHI HIGHER JUDICIAL SERVICE EXAMINATION-2024

Online Applications are invited from eligible candidates for Delhi Higher Judicial Service Examination-2024 under 25% direct recruitment quota from Bar.

Number of Vacancies	GEN	SC	ST	TOTAL	Pay Scale
	05	05	06	16	(J-5) Rs. 144840-194660

For eligibility criteria and other details, please refer to detailed advertisement on the website of High Court of Delhi i.e. www.delhihighcourt.nic.in from 27.12.2024 onwards.

Registration of Online Applications

Starting Date & Time: 27.12.2024 (1000 Hours)
Closing Date & Time: 10.01.2025 (1730 Hours)

All further notifications, corrigendum etc. related to this advertisement, if any, will be published ONLY on the official website of Delhi High Court.

Sd/-
(Kanwal Jeet Arora)
Registrar General

INTER-UNIVERSITY CENTRE FOR ASTRONOMY AND ASTROPHYSICS

IUCAA (An Autonomous Institution of the University Grants Commission)
Savitribai Phule Pune University Campus,
Ganeshkhind, Pune - 411007.

FACULTY POSITIONS IN UV / OPTICAL / IR INSTRUMENTATION

Applications are invited for Faculty Positions in UV / Optical / IR Instrumentation at IUCAA. Further details can be accessed at: <https://www.iucaa.in/en/opportunities/facultyopenings/instrumentation-faculty-openings>

Scan this QR code to know more



The last date for receiving applications is January 27, 2025

REVISED FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S AMEYA ECO-ZONE DEVELOPERS PRIVATE LIMITED OPERATING IN PURCHASE, SALE, TAKE ON LEASE OR LEASE OF ANY LANDS AND BUILDINGS OR ANY PARTS OF BUILDING (Under Regulation 38A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CLV/LP No.	M/s Ameya Eco-Zone Developers Private Limited CIN: U45200MH2007PTC167389 PAN: AAGC4199G
2. Address of the registered office	103, Ameya House, Rajkumar Corner, Jayprakash Road, Andher(West), Mumbai, Maharashtra, India, 400058
3. URL of website	There is no website of Corporate Debtor (CD).
4. Details of place where majority of fixed assets are located	Land parcel admeasuring 78 acres at Waghodia District, Vadodara, Gujarat.
5. Installed capacity of main products/services	Not available
6. Quantity and value of main products/services sold in last financial year	Not known
7. Number of employees/workmen	Not known
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Since there is no website of CD, information can be sought through communication to the following email: E-mail: eameyadevelopers@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Since there is no website of CD, information can be sought through communication to the following email: E-mail: eameyadevelopers@gmail.com .
10. Last date for receipt of expression of interest	11.01.2025
11. Date of issue of provisional list of prospective resolution applicants	16.01.2025
12. Last date for submission of objections to provisional list	21.01.2025
13. Date of issue of final list of prospective resolution applicants	25.01.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25.01.2025
15. Last date for submission of resolution plans	24.02.2025
16. Process email id to submit EOI	eameyadevelopers@gmail.com

Date : 27.12.2024
Place: Mumbai

Sd/
Avinash Ambikaprasad Shukla
Resolution Professional
For Ameya Eco-Zone Developers Private Limited
IBBI Reg. No.: IBBI/IPA-003/IP-000243/2015-2020/1283
AFA: AA3/12839/02/070125/301093 valkt upto 07.01.2025
Registered Address: Level 3, Padma Palace, Plot No. 79 Sector 28, Vashi, Navi Mumbai- 400703

POSSESSION NOTICE
(for immovable property)

Whereas,
The undersigned being the Authorized Officer of SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029) (formerly known as INDIABULLS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 13.12.2023 calling upon the Borrower(s) SUMAN JHA ALIAS SUMAN AMARNATH JHA AND NEELAM DEVI to repay the amount mentioned in the Notice being Rs. 17,00,508.87 (Rupees Seventeen Lakhs Five Hundred Eight and Paise Eighty Seven Only) against Loan Account No. HHLVA00510513 as on 12.12.2023 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 22.12.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULLS HOUSING FINANCE LIMITED) for an amount of Rs. 17,00,508.87 (Rupees Seventeen Lakhs Five Hundred Eight and Paise Eighty Seven Only) as on 12.12.2023 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF FLAT NO.308, ON 3RD FLOOR, ADMEASURING 1017 SQ. FT., EQUIVALENT TO 94.516 SQ. MTRS. (SUPER BUILT-UP AREA), BUILDING NO. 7, IN THE PROJECT KNOWN AS "ODHAVKRUPA RESIDENCY", CONSTRUCTED UPON LAND BEARING SURVEY NO. 77/1/11 SITUATED AT SUNDARVAN, TALUKA UMBERGAON, DISTRICT VALSAD, VALSAD-396170, GUJARAT ALONGWITH 10 SQ. MTRS. OF UNDIVIDED SHARE IN THE SAID LAND AND WHICH IS BOUNDED AS UNDER:-

EAST : BY PASSAGE, WEST : BY INTERNAL ROAD
NORTH : BY FLAT NO. 309 SOUTH : BY FLAT NO. 306

Sd/-
Date : 22.12.2024 Authorised Officer
Place : VALSAD SAMMAAN CAPITAL LIMITED
(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

Public Notice

In order to acquire all the rights under Section 164 of the Indian Electricity Act, 2003 reserved by M/s. Suzlon Global Services Limited, who wish to apply to Gujarat Govt. Whose Registered Office is Suzlon House, 5 Shrimali Society, Navarangpura, Beside Sri Krishna Centre, Ahmedabad, Gujarat- 380009. and the Regional Office is located at 1st Floor, Mangalshanti Apartment, Opposite Oriental Bank, Nirmala Convent Road, Rajkot-360007. Under which they carry out the laying & installation work of Electric transmission lines and the laying of wires between Electrical plants to Electric substation which are proper and necessary for the co-ordination of operations and under the Indian Telegraph Act, 1885, in which transmission lines are laid and for the purpose of telegraphy. Installation of lines and maintenance of the same which is to be done by the company or the Govt. Below mentioned transmission scheme earth, survey work, construction, installation, inspection and other works like assignment of work, operation, maintenance and other works will be. Name of Transmission Scheme: Providing connection for Sethwadala, District: Jamnagar -200 MW, Wind Power Project (Renewable Energy) under the Scheme: Suzlon Global Services Limited(T) 220 KV Single Circuit 400/220 KV Kalawad-GETCO (Khandera) 55 to 220 KV Sethwadala (Jamjodhpur) Suzlon Global Services Limited 55 ACSR zebra conductor line Approx 39.92 KM and adjoining bays (bays) connected to P5 on both sides. For the above-mentioned transmission scheme, the Government of Gujarat, Department of Energy and Petrochemicals, Resolution No. ELA/202223/153/K Secretariat, Gandhinagar Dated: 21 December 2024, Overhead and underground cable transmission lines are to be passed between and around the following villages, towns and cities to be covered under this scheme, as detailed below,

Sr. No.	Village Name	Taluk	District
1	Kalavad Taluk: Khandera, Haripar, Nava Ranuja, Golaria, Dudhata, Lakshimpur, Big Bhagedi, Small Bhagedi, Galpadar, Dawli, Morwadi, Savli, Chelabedi, Bodi, Chhattar, Big Panchdevda, Small Panchdevda,	Kalavad	Jamnagar
2	Jamjodhpur Taluk: Daldevaria, Narmana, Samana, Soghathi, Kalyanpur, Sethwadala Also, the surrounding area of this villages	Jamjodhpur	Jamnagar

In respect of overhead and underground cable transmission lines passing through the above villages, towns and cities, inspection/report may be made within 2 months of publication of this notice.

For more details and clarifications contact below.
Regional Office 1st Floor, Mangalshanti Apartment, Opposite Oriental Bank, Nirmala Convent Road, Rajkot-360007